

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-139/ND/2020**

IN THE MATTER OF:

Mr. Mahesh Kumar Mittal

...PETITIONER

Vs.

Goldmax Trade N Biz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 10.02.2020.

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Harsh Tikoo, Adv.

For the Respondent/ Corporate-debtor :Mr. Jitendra Bharti, Advocate

ORDER

Heard the submissions made by the counsel for the operational-creditor. Advocate Jitender Bharti has appeared on behalf of the corporate-debtor and offered to file vakalatnama within three days and reply within ten days. Matter is adjourned to **28.02.2020**.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**